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The Lok Sabha re-assembled after lunch at fifty-five minutes past Four-teen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair].

BUSINESS ADVISORY COMMITTEE

TWENTERN REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENT-ARY AFFAIRS (SHRI P. VENKATA-SUBBAIAH): Sir, I beg to move:

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 9th September, 1981."

MR DEPUTY-SPEAKER: Motion moved;

"That this House do agree with the Fwentieth Report of the Business Advisory Committee presented to the House on the 9th September, 1981."

Three members have given notice of amendments.

PROF. MADHU DANDAVATE (Rajapur): I beg to move:

That in the Motion,-

add at the end-

"subject to modification-

That the report be referred back to the Business Advisory Committee so that the issue of violation of the instructions of the Union Minister for Petroleum and Chemicals by the Chief Minister of Maharashtra in selling 63 lakh litres of alcohol to different States at an extra price of Rs. 5 per litre for collection of funds could be included in the items for discussion." (1)

MR. DEPUTY-SPEAKER; Shri Niren Ghosh. SHRI SOMNATH CHATTERJEE: (Jadavpur): He is coming, Sir.

SHRI GEORGE FERNANDES (Muzamarpur): I beg to move:
That in the Motion,—

add at the end-

"Subject to modification: —

That the report be referred back to the Business Advisory Committee with the following recommendations:

that the Committee find time to discuss:

- (1) the Government of India's decision to go in for a loan of Rs. 5,000 crores from the International Monetary Fund;
- (2) the failure of the Government to release the Dearness Allowance due to the Government employees;
- (3) statment of the Chief Minister of Maharashtra, Mr. A.R. Antulay that the CIA was involved in demanding his ouster as Chief Minister."(3)

PROF. MADHU DANDAVATE: Sir, I have already moved my amendment. I would like to make a brief observation on this amendment. The newspapers on 5th September, 1981 have already given the information that the Finance Minister of West Bengal has publicly declared that though the Union Minister for Petroleum and Chemicals had instructed the Maharashtra Government that they should sell 65 lakh litres of alcohol to various States, what the Chief Minister did was....

SHRI P, VENKATASUBBAIAH: Are we going into the merits of the entire matter? Let him confine himself to the report of the Business Advisory Committee.

PROF. MADHU DANDAVATE: Rule 290 allows the motion to be discussed for half an hour and each member can take not more than five minutes. I am perfectly within my right. The West Bengal Finance Minister had already announced and publicly declared that whereas the Union Minister for Petroleum and Chemicals had already instructed the Maharashtra Government that they should sell 65 lakh litres of alcohol to various States, what the Chief Minister of Maharashtra did was, the Maharashtra Government sold 1 lakh litres each to Karnataka and Gujarat and for the rest, the information given by the West Bengal Finance Minister is, that he charged Rs. 5 extra per litre in order to collect funds, for what purpose, the Chief Minister alone. Knows. As a result of that, West Bengal suffered a lot. Recently the Chief Minister has confirmed that Bengal was not given the requisite quota because of that statement that was made by the Finance Minister. This is highly objectionable. I want this issue to be discussed in the House and therefore, I want the entire report to be referred back to the Business Advisory Committee.

SHRI NIREN GHOSH (Dum Dum): I beg to more?

That in the Motion .--

add at the end-

"subject to modification-

That the Report of the Business Advisory Committee be sent back to the Committee for consideration and inclusion of following items: -

1. Role and function of the Governors.

2. The role of Home Ministry Garhwal bye-election."(2)

The role and function of the Governors throughout the year, have become a subject of bitter controversy because they have been reduced to the status of minions and schemers on behalf of the Central Government, He, Whoever differs from them is not tolerated. Shri Raghukul Tilak had 1994 LS-11

been given the sack. The way it has been manoeuvred to ease out Shri T. N. Singh, who is universally regarded as a non-partisan man, a man of integrity, honesty and objective in his approach, shows that there is an ulterior motiveto topple the Left front Government and impose President's rule and have rigged elections after some time.

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About the role of the Home Ministry in the Garhwal elections, the Home Minister himself camped there for days. Police force neighbouring States were inducted without the knowledge Election Commissioner. The byeelection has been countermanded. this is the role of the Home Ministry. the country is bound to proceed towards wreck and ruin.

SHRI GEORGE FERNANDES (Muzaffarpur): You will recall that the Finance Minister has repeatedly said that it is not possible for him to disclose just now what the conditions of the IMF loan are. And if I remember a right, he made the point that it was not in public interest just now to disclose the terms on which the loan was being secured. However, we have seen in the last few weeks that there have been a lot of reports on it. Some of them have emanated from Washington; some of them put out in this country by people who have some links with the International Monetary Fund and people who have served with the IMF. Now, one discovers that the New York Times is being used to tell the people in India what are the terms of the sell-out which the Government of India is going in for. This morning's press has quoted some extracts from the New York Times' report. I just read one sentence:

"The Times said India has agreed with the IMF on targets for the expansion of domestic credit in the next three years, the size of Government deposits, the rate of monetary increase and the balance payments. The targets are secret but they are not as stringent as

[Shri Niren Shosh] those required of other countries borrowing from the IMF."

In other words, we are gradually being told through the international press now what are the terms under which the Government of India is soing in for this loan or for the kind of sell out as we have called it. There are certain things which are happening within the country also. The rupee in terms of the dollar has gone down by 15 per cent. There is now adequate circumstantial evidence to believe that the Home Minister's action in issuing the Essential Services Maintenance Ordinance is prompted not by the exigencies of the situation within the country but by the International Monetary Fund requiring the Government of India to deal with the workers within the country.

So, I insist that the Finance Minister must not only make a statement but, since Parliament is now due to adjourn at the end of next week, the question of the IMF loan must be debated in this House. There can be no compromise on this question.

The second point I want to make pertains to the dearness allowance to the Government employees. You will have noticed that the cost of living index for working class has shot up to 447 points, an all-time high. The e instalments of dearness allowance have become due to the Government employees, one due since April. The dearness allowanc becomes due when the prices have gone up. I know very well that people sitting in the Government, who are totally ignorant of the conditions under which dearness allowance is paid, propound the theory that if the dearness allowance is paid, the prices are bound to go up. Prices do not go up because the dearness allowance is paid; in fact, the dearness allowance is paid only after the prices have gone up. Now three instalments of dearness allowance have become due, one instalment from April, another instalment from June and now the July instalment has also

We, therefore, insist become due. that there should be a discussion especially because in the last few weeks Government has been indulging in arm twisting of the Government emp-There is the threat of the Essential Services Maintenance Bill. We will deal with when it is taken up. There is a meeting of the Joint Consultative Machinery (JCM), the members are summoned, when they arrive here, they are informed that the meeting is not taking place. Informal discussions take place when some select members of the JCM are persuaded to accept that DA need not be paid in cash, they are made to agree to some kind of impounding idea, which Government are apparently trying to sell to these people. We, therefore, insist on a discussion on the question of dearness allowance so that the employees of government and various other institutions which depend for DA on the Government announcement are not deprived of their money.

The third point relates to Shri Antu-

MR. DEPUTY-SPEAKER: We discussed it.

SHRI GEORGE FERNANDES: I am not discussing Shri Antulay, I am only wanting a discussion on Shri Antulay. He has come out with a very interesting statement-I do not konw what to call it; so very simply call it a interesting statement—where he has come, he has come out with the discovery that the entire campaign against him, as he calls it, is engineered by a foreign hand. We know that the people on the other side are accustomed to seeing hands, because it is the hand that got them here. Since the hand got them here in the first instance, they see hands in any thing that happens auywhere in the country. He has discovered the hands of CIA in this campaign against him.

We also learn from the newspapers that Shri Antulay has submitted his rectionation. It has been sent apparently to the Prime Minister, though the person who should be accepting

the resignation is the Governor of Maharashtra. If the resignation is with the Prime Minister, what is holding here hand? Who is holding her hand and preventing her from accepting the resignation? Is there any foreign hand involved, which is preventing the acceptance of the resignation of Shri Antulay, which is now in the hands of the Prime Minister? We would certainly like to have a fullfledged discussion on this question, so that we do not have this stinking scandal of Shri Antulay constantly coming up in this House. I know that at 5 0' Clock there is a discussion in the Raiya Sabha. This House has a lot of more interesting, a lot of more important and a lot of more urgent business to attend to, but we would like to get rid of this Shri Antulay problem. We would therefore insist that we do have a discussion of this, unless the Prime Minister immediately accepts his resignation, and gives him the sack.

SHRI P. VENKATASUBBAIAH: Hon. Prof. Madhu Dandavate has raised the question of electoral reform. This matter was discussed here through a motion. The question of price rise and other matters were also brought here on a motion by the Finance Minister and it was discussed threadbare.

Shri Niren Ghosh raised the question of the role of the Governor. The Government never violates any article of the Constitution. With regard to the role and the functions of the Governor, the provision and conventions are already there, which are being observed. So, I need not say anything.

Garwhal was discussed through a motion here. Shri Harikesh Bahadur got tired of it. Therefore, this question has been entrusted to Shri Niren Ghosh.

SHRI NIREN GHOSH: It has not been discussed here.

MR. DEPUTY-SPEAKER: Perhaps, you were away from the House at that time. A question was put about electoral reform.

SHRI P. VENKATASUBBAIAH: Electoral reform has been discussed

Sir, about the International Monetary Fund loan and also the dearness alowance, currently the Demands for Grants (General) are being discussed in this House and Shri George Fernandes who is a very eminent parliamentarian, can bring this to the notice of this House and participate very effectively in the discussion.

About Shri Antulay, he has taken the press into confidence. Whatever has been said is not relevant now for our discussion, though he would like to highlight the problems in the manner in which they were brought out in the press or discussed in the Maharashtra Assembly.

So, we are not inclined to accept the amendments and I request the honourable House to adopt the Report without any amendments.

DEPUTY-SPEAKER: Prof. Dandavate, you are not pressing your amendment?

PROF. MADHU DANDAVATE: No. Sir. I am pressing.

DEPUTY-SPEAKER: Let the Lobbies be cleared-

Lobbies have been cleared.

Now I put amendment moved by Prof. Madhu Dandayate to the vote of the House.

The question is:

That in the Motion,add at the eno-

"subject to modification-

That the report be referred back to the Business Advisory Committee so that the issue of violation of the instructions of the Uhion Minister for Petroleum and Chemicals by the Chief Minister of Maharashtra in selling 63 lakh liters of alcohol to different

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[Mr. Deputy Speaker] states at an extra price of Rs. 5 per litre for collection of funds could be included in the items for discussion." (1).

The Lok Sabha divided: Division No. 21

AYES

15.17 hrs.

Acharla, Shri Basudeb Barman, Shri Palas Basu Shri Chitta Bhattacharyya, Shri Sushii Bhim Singh, Shri Biswas, Shri Ajoy Chakraborty, Shri Satyasadhan Chandra Pal Singh, Shri Chatterjee, Shri Somnath Chaudhuri, Shri Tridib Choudbury, Shri Saifuddin Dandavate, Prof. Madhu Das, Shri R. P. Digamber Singh, Shri Fernandes, Shri George Ghosh, Shri Niren Ghosh Goswami, Shrimati Bibha Girl. Shri Sudhir Gupta Shri Indrajit Halder, Shri Krishna Chandra Hannan Mollah, Shri Harikesh Bahadur, Shri Hasda Shri Matilal Imbichibava, Shri E. K. Jatiya, Shri Satyanarayan *Jha, Shri Kamal Nath Jharkhande Rai, Shri Kashyap, Shri Jaipal Singh Lawrence, Shri M. M. Madhukar, Shri Kamla Mishra Mahata Shri Chitta Maitra, Shri Sunil Mandal, Shri Mukunda

Mandal, Shri Sanat Kumar Masudal Hossain, Shri Syed Mehta, Prof. Ajit Kumar Mhalgi, Shri R. K. Misra Shri Satyagopal Modak, Shrl Bijoy Mukherjee, Shri Samar Nihal Singh, Shri Pal, Prof. Rup Chand Parulekar, Shri Bapusaheb Paswan, Shri Ram Vilas Rahi, Shri Ram Lal Rai, Shri M. Ramanna Rajan, Shri K. A. Rajda, Shri Ratansinh Rajesh Kumar Singh, Shri Riyan, Shri Baju Ban Roy, Shri A. K. Roy, Dr. Saradiah Roy Pradhan, Shri Amar Saha, Shri Ajit Kumar Saha Shri Gadadhar Sen, Shri Subodh Shamanna, Shri T. R. Shastri, Shri Ramavatar Shejwalkar, Shri N. K. Singh, Shri B. D. Surya Narayan Singh, Shri Unnikrishnan, Shri K. P. Varma, Shri Ravindra Yadav, Shri Vijay Kumar Zainal Abedin, Shri

NOES

Ahmed Begum Abida Ahmed, Shri Kamaluddin Anuragi, Shri Godil Prasad Arakal, Shri Xavler Bansi Lal, Shri Behera, Shri Rasabehari Bhagwan Dev, Acharya Bhardwaj, Shri Parasram

Bhoi, Dr. Krupasindhu
Bhole, Shri R. R.
Bhuris, Shri Dileep Singh
Brijendra Pal Singh, Shri
Chakradhari Singh, Shri

Chandra Shekhar Singh, Shri Chennupati, Shrimati Vidya

Chingwang Konyak, Shri Choudhury, Shri A. B. A. Ghani Khan

Daga, Shri Mooi Chand Das, Shri A. C. Dennis, Shri N.

Dev, Shri Sontosh Mohan Dubey Shri Bindeshwari

Dubey, Shri Bindeshwari Era, Anbarasu, Shri

Era Mohan, Shri Ghufran Azam, Shri

Gireraj Singh, Shri Gulsher Ahmed, Shri Jadeja, Shri Daulatsinhji

Jai Narain Roat, Shri Jain, Shri Bhiku Ram

Jain, Shri Virdhi Chander Jamilur Rahman, Shri Jena, Shri Chintamani

Kamakshaiah, Shri D. Khan, Shri Malik M. M. A. Kidwai, Shrimati Mohsina

*Kodiyan, Shri P. K.
Kosalram, Shri K.T.

Kuchan, Shri Gangadhar S. Kunwar Ram, Shri

Laskar, Shri Nihar Ranjan Madhuri Singh, Shrimati

Mahajan, Shri Y.S.

Mallick, Shri Lakshman Mallikarjun, Shri

Mayathevar, Shri K. Mishra, Shri Umakant

Misra, Shri Nityananda Mohanty, Shri Brajamohan

Motilal Singh, Shri

Murthy, Shri M. Rajashekhara Murthy, Shri M. V. Chandrashekhara Muzaffar Hussain, Shri Syed

Nahata, Shri B. R Naik, Shri G. Devaraya

Namgyal, Shri P. Narayana, Shri K. S.

Nagina Rai, Shri

Nebru, Shri Arun Kumar Netam, Shri Arvind

Nihalsinghwala, Shri G. S. Panigrahi, Shri Chintamani

Panika, Shri Ram Pyare Parchi, Shri Keshaorao Patel, Shri Ahmed Mohammed

Patel, Shri C. D.
Patil, Shri A. T.
Patil, Shri Balasaheb Vikhe

Patil, Shri Chandrabban Athare Patnaik, Shrimati Jayanti Pilot, Shri Rajesh

Poojary, Shri Janardhana Potdukhe, Shri Shantaram Quadri, Shri S. T.

Rahim, Shri A. A. Ramulu, Shri H. G. Ran Vir Singh, Shri

Rane, Shrimati Sanyogita Rao, Shri Jalagam Kondala

Rao, Shri M. S. Sanjeevi Rathod, Shri Uttam Ravani, Shri Navin

Reddy, Shri G. Narasimba Reddy, Shri K. Vijaya Bhaskara

Reddy, Shri M. Ram Gopal Sankhawar, Shri Ashkaran

Satish Prasad Singh, Shri Shailani, Shri Chandra Pal Shanmugam, Shri P.

Sharma, Shri Kali Charan Sharma, Shri Mundar

Sharma, Shri Mundar Sharma, Shri Nand Kishore

^{*}Wrongly voted for NOES.

15.28 hrs.

Sharma, Shri Nawal Kishore Sharma, Shri Pratap Bhanu Shastri, Shri Hari Krishna Sidnal, Shri S. B.

Singh, Dr. B. N. Solanki, Shri Babu Lal

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Soren, Shri Hari Har Sparrow, Shri R. S. Sultanpuri, Shri Krishan Dutt

Sunder Singh, Shri Tayyab Hussain, Shri

Tewary, Prof. K. K.
Thakur, Shri Shivkumar Singh

Thorat, Shri Bhausaheb Tripathi, Shri R. N.

Venkataraman, Shri R. Venkatasubbaiah, Shri P.

Vyas, Shri Girdhari Lal Wagh, Dr. Pratap

MR. DEPUTY-SPEAKER: Subject to correction, the result of the division is: Ayes 65; Noes 111.

The motion was negatived.

MR. DEPUTY-SPEAKER: Now, I put Amendment No. 2 moved by Shri Niren Ghosh to vote.

The question is:

That in the Motion,-

add at the end-

Subject to modification—
That the Report of the Business
Advisory Committee been sent
back to the Committee for consideration and inclusion of the following items:—

 Role and Function of the Governors.

2. The role of Home Ministry in Garhwal bye-election. (2)

The Lok Sabha divided:

Division No. 3)

AYES

Acharia, Shri Basudeh

Barman, Shri Palas

Basu, Shri Chitta

Bhattacharpya, Shri Sushil

Bhim Singh, Shri Biswas, Shri Ajoy

Chakravorty Shri Satyasadhan

Chandra Pal Singh, Shri Chatterjee, Shri Somnath

Chaudhuri, Shri Tridib

Choudhury, Shri Saifuddin Dandavate, Prof. Madhu

Dandavate, Shrimati Pramila

Das, Shri R. P.

Digamber Singh, Shri Fernandes, Shri George Ghosh, Shri Niren

Ghosh Goswami, Shrimati Bibha Giri, Shri Sudhir

Halder, Shri Krishna Chandra Hannan Mollah, Shri

Harikesh Bahadur, Shri Hasda, Shri Matilal

Imbichibava, Shri E. K. Jatiya, Shri Satyanarayan

Jharkhande Rai, Shri

Kashyap, Shri Jaipal Singh Kodiyan, Shri P. K.

Lawrence, Shri M. M.

Madhukar, Shri Kamla Mishra

Mahata, Shri Chitta

Maitra, Shri Sunii

Mandal, Shri Mukunda Mandal, Shri Sanat Rumar

Mehta, Prof. Ajit Kumar Mhalgi, Shri R. K.

Modak, Shri Bijoy

The following Members also recorded their votes:

AYES: Sarvashri Rasheed Masood, Ajit Bag and P. K. Kodiyan;

NOES: Sarvashri Zail Singh, Birbel and Kemal Nath Jaa.

Mukherjee, Shri Samar Nihal Singh, Shri Pal, Prof. Rup Chand Parulekar, Shri Bapusaheb Paswan, Shri Rem Vilas Rahi, Shri Ram Lai Rai, Shri M. Ramanna Rajan, Shri K. A. Rajda, Shri Ratansinh Rajesh Kumar Singh, Shri Rasheed Masond, Shri Riyan, Shri Baju Ban

Roy, Shri A. K. Roy, Dr. Saradish Roy Pradhan, Shri Amar Saha, Shri Ajit Kumar Saha, Shri Gadadhar Sarangi, Shri R. P. -Sen, Shri Subodh Shamanna, Shri T. R.

Shastri, Shri Ramavatar Shejwalkar, Shri N. K. Singh, Shri B. D. Surya Narayan Singh, Shri Tirkey, Shri Pius Unnikrishnan Shri K. P.

Varma, Shri Ravindra Yadav, Shri Vilay Kumar Zainal Abedin, Shri

NOES

Ahmed, Begum Abida Ahmed, Shri Kamaluddin Anuragi, Shri Godi; Prasad Appalanaidu, Shri S. R. A. S. Arakal Shri Xavier Baitha, Shri D. L. Bansi Lal, Shri Behera, Shri Rasabehari Bhagat, Shri H.K.L. Bhagwan Dev, Acharya Bhakta, Shri Manoranjan

Bhardwaj, Shri Parasram

Bhoi, Dr. Krupasindhu

Bhole, Shri B. R.

Bhuria, Shri Dileep Singh Birbal Shri Brijendra Pal Singh, Shri Chakradhari Singh, Shri Chandra Shekher Singh, Shri Chaturvedi, Shrimati Vidyawati Chennupati, Shrimati Vidya Chingwang Konyak, Shri Choudhury, Shri A.B.A. Ghani Khan Daga, Shri Mool Chand Das, Shri A. C.

Dennis, Shri N. Dev. Shri Sontosh Mohan Dubey, Shri Bindeshwari

Dubey, Shri Ramnath Era Anbarasu, Shri Era Mohan, Shri Ghufran Azam, Shri Gireraj Singh, Shri Gulsher Ahmed, Shri Jadeja, Shri Daulatsinhji. Jai Narain Roat, Shri Jain, Shri Bhiku Ram Jain, Shri Virdhi Chander Jamilur Rahman, Shri Jena, Shri Chintamani

Kamakshaiah, Shri D. Khan, Shri Malik M.M.A. Kidwai, Shrimati Mohsina Kosalram, Shri K. T. Kuchan Shri Gangadhar S. Kunwar Ram, Shri Laskar, Shri Nihar Ranjan

Jha, Shri Kama, Nath

Madhuri Singh, Shrimati Mahajan, Shri Y. S. Mallick, Shri Lakshman Mallikarjun, Shri Mayathevar, Shri K. Mishra, Shri Ram Nagina

Mishra, Shri Umakant Misra, Shri Nityananda Mahanty, Shri Brajamohan

Motilel Singh, Shri

Murthy Shri M. Rajashekhara Murthy Shri M. V. Chandrashekhara. Muzaffar Hussain, Shri Syed Nagina, Rai, Shri Naik, Shri G. Devaraya Namgyal, Shri P. Nerayana, Shri K. S. Nehru, Shri Arun Kumar Netam, Shri Arvind Nihalsinghwala, Shri G. S. Panday, Shri Kedar Pandey, Shri Krishna Chandra Panigrahi, Shri Chintamani Panika, Shri Ram Pyare Pardhi, Shri Keshaorao Patel, Shri Ahmed Mohammed Patel, Shri C. D. Patil, Shri A. T. Patil, Shri Balasaheb Vikhe Patil, Shri Chandrabhan Athare Patnaik, Shrimati Jayanti Pattabhi Rama Rao, Shri S.B.P. Phulwariya, Shri Virda Ram Pilot, Shri Rajesh Poojary, Shri Janardhana Potdukhe, Shri Shantaram Quadri, Shri S. T. Rahim, Shri A. A. Ran Vir Singh, Shri Rane, Shrimati Sanyogita Rao, Shri Jalagam Kondala Rao, Shri M. S. Sanjeevi Rathod, Shrl Uttam Ravani, Shri Navin Reddy, Shri G. Narsimha Reddy, Shri K. Vijaya Bhaskara Reddy, Shri M. Ram Gopal

Satish Prasad Singh, Shri

Satya Deo Singh, Prof.

Sawant, Shri T. M. Shailani, Shri Chandra Pal Shanmugam, Shri P. Sharma, Shri Chiranji Lal Sharma, Shri Kali Charan Sharma, Shri Mundar Sharma, Shri Nand Kishore Sharma, Shri Nawal Kishore Sharma, Shri Pratap Bhanu Shastri, Shri Hari Krishna Sidnal Shri S. B. Singh, Dr. B. N. Solanki, Shri Babu Laj Soren, Shri Hari Har Sparrow, Shri R. S. Sultanpuri, Shri Krishan Dutt Sunder Singh, Shri Tayyab Hussain, Shri Tewary, Prof. K. K. Thakur, Shri Shivkumar Singh Thorat, Shri Bhausaheb Tripathi, Shri R. N. Varma, Shri Jai Ram Venkataraman, Shri R. Venkatasubbaiah, Shri P. Verma, Shrimati Usha Vyas, Shri Girdhari Lal Wagh, Dr. Pratap Wasnik, Shri Balkrishna Ramchandra Yadav, Shri Ram Singh Zail Singh, Shri MR. DEPUTY-SPEAKER:

MR. DEPUTY-SPEAKER: Subject to correction, the result* of Division is Ayes 66; Noes 128. The amendment is negatived.

The motion was negatived.

MR. DEPUTY-SPEAKER: Shri George Fernandes. I think you are also pressing.

^{*}The following Members also re-corded their votes:

AYES: Sarvshri Indrajit Gupta, Masudal Hussain, Satyagopal Misra and Ajit Bag;

NOES: Sarvshri H. G. Ramula, Ashkaran Sankhawar, B. R. Nahata and K. A. Swami

SHRI GEORGE FERNANDES: Yes. The Finance Minister has now come. Why don't you ask him to make a statement on both the IMF and the DA?

DEPUTY-SPEAKER: MR. Mr. Venkatasubbajah has already replied.

SHRI GEORGE FERNANDES: It is now your time to study the report and the terms that you are apparently accepting. (Interruptions).

MR. DEPUTY_SPEAKER: I shall now put the amendment moved by Shri George Fernandes to the vote of the Houses.

The question is:

"That in the Motion-

add at the end-

"subject to modification-

That the report be referred back to the Business Advisory mittee with the following recommendations:

that the Committee find time to discuss:

- (1) the Government of India's decision to go in for a loan of Rs. 5,0000 crores from the International Monetary Fund:
- (2) the failure of the Government to release the Dearness Allowance due to the Government employees;
 - (3) Statement of the Chief Minis. ter of Maharashtra Mr. A. R. Antulay that the CIA was involved in demanding his ouster as Chief Minister;"."

The Lok Sabha divided.

15.65 hrs. Division No. 4)

AYES Acharia, Shri Basudeb Barman, Shri Palas Basu, Shri Chitta Bhattacharyya, Shri Sushil Bhim Singh, Shri Biswas, Shri Ajoy Chakraborty, Shri Satyasadhan Chandra Pal Singh, Shri Chatterjee Shri Somnath Chaudhuri, Shri Tridib Choudhury, Shri Saifuddin Dandavate, Prof. Madhu Dandavate, Shrimati Pramila Das, Shri R. P. Digamber Singh, Shri Fernandes, Shri George Ghosh, Shri Niren Ghosh Goswami, Shrimati Bibha Giri, Shri Sudhir Gupta, Shri Indrajit Halder, Shri Krishna Chandra Hannan Mollah, Shri Harikesh Bahadur, Shri Hasda, Shri Matilal Imbichibava, Shri E. K. Jatiya, Shri Satyanarayan Jharkhande Rai, Shri Kashyap, Shri Jaipal Singh Kodiyan, Shri P. K. Lawrence, Shri M. M. Madhukar, Shri Kamla Mishra Mahata, Shri Chitta Maitra, Shri Sunil Mandal, Shri Mukunda Mandal, Shri Sanat Kumar Masudal Hossain, Shri Syed Mehta, Prof. Ajit Kumar Mhalgi, Shri R. K. Misra, Shri Satyagopal Modak, Shri Bijoy Mukherjee, Shri Samar Nihal Singh, Shri

Pal, Prof. Rup Chand Parulekar, Shri Bapusaheb Paswan, Shri Ram Vilas Rahi, Shri Ram Lal Rai, Shri M. Ramanna. Rajan, Shri K.A. Rajda, Shri Ratansinh Rajesh Kumar Singh, Shri Rasheed Masood, Shri Riyan Shri Baju Ban Roy, Shri A. K. Roy, Dr. Saradish Roy Pradhan, Shri Amar Saha, Shri Ajit Kumar Saha, Shri Gadadhar Sarangi, Shri R. P. Sen, Shri Subodh Shakya, Shri Daya Ram Shastri, Shri Ramavatar Shejwalkar, Shri N. K. Singh, Shri B. D. Surya Narayan Singh, Shri Tirkey, Shri Pius Unnikrishnan, Shri K. P. Varma, Shri Ravindra Verma, Shri Chandradeo Prasad Yadav, Shri Vijay Kumar Zainal Abedin, Shri

B A C Report

NOES

Abbasi, Shri Kazi Jalil Ahmed, Begum Abida Ahmed, Shri Kamaluddin Anuragi, Shri Godil Prasad Appalanaidu, Shri S. R. A. S. Arakal, Shri Xavier Baitha, Shri D. L. Bansi Lal, Shri Behera, Shri Rasabehari Bhagat, Shri H. K. L. Bhagwan Dev. Acharya Bhakta, Shri Mangranjan Bhardwaj, Shri Parasram Bhoi, Dr. Krupasindhu

Bhuria, Shri Dileep Singh Birbai, Shri Brijendra Pál Singh, Shri Chakradhari Singh, Shri Chandra Shekhar Singh, Shri Chaturvedi, Shrimati Vidyawati Chennupati, Shrimati Vidya Chingwang Konyak, Shri Choudhury, Shri A. B. A. Ghani, Khan Daga, Shri Mool Chand Dag, Shri A. C. Dennis, Shri N. Dev. Shri Sontosh Mohan Dubey, Shri Bindeshwari Dubey, Shri Ramnath Era Anbarasu, Shri Era Mohan Shri Faleiro, Shri Eduardo Gandhi, Shri Rajiv Gireraj Singh, Shri Gulsher Ahmed, Shri Jadeja, Shri Daulatsinhji Jai Narain Roat, Shri Jain, Shri Bhiku Ram Jain, Shri Virdhi Chander Jamilur Rahman, Shri Jena, Shri Chintamani Jha, Shri Kamal Nath Kamakshaiah, Shri D. Khan Shri Malik M.M.A. Kidwai, Shrimati Mohsina Kosalram, Shri K. T. Krishna, Shri S. M. Kuchan, Shri Gangadhar S. Kunwar Ram, Shri Lakkappa, Shri K. Laskar, Shri Nihar Ranjan Madhuri Singh, Shrimati Mahajan, Shri Vikram Mahajan, Shri Y. S. Mallick, Shri Lakshman Mallikarjun, Shri Mayathevar Shri K. Mishra, Shri Ram Nagina

Reddi, Shri G. Narsimha

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Mishra, Shri Umakant Misra, Shri Harinatha Misra, Shri Nityananda Mohanty, Shri Brajamohan Motilal Singh, Shri Murthy, Shri M. Rajashekhara Murthy, Shri M. V. Chandrashekhara Muzaffar Hussain, Shri Syed Nahata, Shri B. R. Naik_ Shri G. Devaraya Namgyal, Shri B. Narayana, Shri K. S. Netam, Shri Arvind Nihalsinghwala, Shri G. S. Randay, Shri Kedar Pandey, Shri Krishna Chandra Panigrahi, Shri Chintamani Panika, Shri Ram Pyare Parashar, Prof. Narain Chand Pardhi, Shri Keshaorao Patel, Shri Ahmed Mohammed Patel, Shri C. D. Patil, Shri A. T. Patil, Shri Balasaheb Vikhe Patil, Shri Chandrabhan Athare Patnaik, Shrimati Jayanti Rattabhai Rama Rao, Shri S. B. P. Phulwariya, Shri Virda Ram Pilot, Shri Rajesh Poojary, Shri Janardhana Potdukke, Shri Shantaram Quadri, Shri S. T. Rahim, Shri A. A. Ramulu, Shri H. G. Ran Vir Singh, Shri Rane, Shrimati Sanyogita Rao, Shri Jalagam Kondala

Rao Shri M. S. Sanjeevi

Rathor, Shri Uttam

Ravani, Shri Navin

Reddy, Shri K. Vijya Bhaskara Reddy, Shri M. Ram Gopal Smakhawar, Shri Ashkaren Satish Prasad Singh, Shri Satya Deo Singh, Prof. Sawant Shri T. M. Shalini, Shri Chandra Pal Shanmugam, Shri P. Sharma, Shri Chiranji Lal Sharma, Shri Kali Charan Sharma, Shri Mundar Sharma, Shri Nand Kishore Sharma, Shri Nawal Kishore Sharma, Shri Pratap Bhanu Shastri, Shri Dharam Dass Shastri, Shri Hari Krishna Sidnal, Shri S. B. Singh, Dr. B. N. Solanki Shri Babu Lal Soren, Shri Hari Har Sparrow, Shri R. S. Sultanpuri, Shri Krishan Dutt Sunder Singh, Shri Swami, Shri K. A. Tayyab Hussain, Shri Tewary, Prof. K. K. Thakur, Shri Shivkumar Singh Thorat, Shri Bhausaheb Tripathi Shri R. N. Varma, Shri Jai Ram Venkataraman, Shri R. Venkatasubbaiah, Shri P. Verma, Shrimati Usha Virbhadra Singh, Shri Vyas, Shri Girdhari Lal. Wagh, Dr. Pratap

Wasnik, Shri Balkrishna Ramchandra

MR. DEPUTY-SPEAKER: Subject to correction the result* of the division is: Ayes 70; Noes 140. The Amendment is negatived.

The motion was negatived.

MR. DEPUTY-SPEAKER: The -question is:

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 9th September,

The motion was adopted.

15.36 hrs.

1981."

ESSENTIAL SERVICES MAINTE-NANCE BILL**

MR. DEPUTY-SPEAKER: Now we take up the legislative business.

to be introduced. Mr. Zail Singh....

(Interruptions)

DEPUTY-SPEAKER: After introduction of the Bill, we take up the notices under Rule 377.

Mr. Fernandes, you are raising a point of order.

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, I am on a point of order under 19A of the Speaker's Directions.

The Direction 19A says:

AYES:

"A Minister desiring to move for leave to introduce a Bill shall give notice in writing of his intention to do so.

(2) The period of notice of a motion for leave to introduce a Bill under this direction shall be seven days unless the Speaker allows the motion to be made at shorter notice,"

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Under 19A the Speaker does have the power to waive this seven days' notice. I am aware of that.

DEPUTY-SPEAKER: MR. Still. what is your point of order?...

The Speaker has got powers.

days' notice.

SHRI GEORGE FERNANDES: We are not discussing that, We are aware of that. But what I am concerned with is that the statement of the Home Minister has now been circulated in justification of his move under 19B to get the waiver of this Rule that requires him to give us 7

Sir everybody is agreed that this is a most important Bill that the Government is bringing forward in this session. I am not going into the merits of the Bill. When the motion is moved, those of us who have objection to this Bill will have our say. The point is: you look at the memorandum...

MR. DEPUTY-SPEAKER: What is your point of order? Which provision of the Rules has been infringed? SHRI GEORGE FERNANDES: 19A.

MR. DEPUTY-SPEAKER: But you are making a speech now. ...

SHRI GEORGE FERNANDES: I bave to make a speech. ...

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF ENREGY (SHRI VIKRAM MAHAJAN): Sir, there should be a time limit. How long does he want to waste the time of You see the House? 19B. The second proviso is very clear.

MR. DEPUTY-SPEAKER: Direction 19A (2) says:

Carvshri L. S. Tur and Afit

Bag.

^{*}The following Members also recorded their votes:

NOES: Servshri Nagina Rai. Ghufran Azem and Amarinder Singh.

^{*}Published in Gazette of India Extraordinary Part II, section 2, dated 10-9-81.